NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T.C.P No.30/(MAH)/2013 CA No.

CORAM:

Present: SHRI M. K. SHRAWAT MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 20.02.2017

NAME OF THE PARTIES:

Mr. Avinash Dekhane V/s. M/s. Archivista Consultants Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
\square	PRACHZ MANEKAR-	ADV. FOR	
	WAZALWAR &	RESPONDENTS	Alwashurs
	ABHAY WADHWA		

<u>ORDER</u> <u>TCP No.30/397-398/CLB/MB/MAH/2014</u>

- No one is present from the side of the Petitioner. The Learned Representative of the Respondent is present.
- 2. The Learned Representative of the Respondent has stated that C.P. No. 11/2014 has duly been served on the other side. Hence she is directed to file an Affidavit of service on the other side on or before the next date of hearing.
- 3. The complete information in respect of C.P. No. 11/16 is not available with the Registry, therefore, it is also directed to give the details that under which section the Company Petition is filed. This should also be communicated to the Registry.

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- 4. Since the Respondent in CP No. 30/2013 is present, therefore, it is also directed to communicate the next date of hearing to the other side.
- 5. Both the C.P. Nos. 30/13 and 11/13 be now enlisted for hearing on 7th April, 2017.

20th February, 2017.

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Sd/-M.K. SHRAWAT. MEMBER (JUDICIAL)